

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

O.A.NO. 765/94

Dt. of Decision: 19-6-97

M.A. AZIZ

.. Applicant

Vs

1. The Divl. Railway Manager (MG)
Hyderabad Division, SEC'bad
2. The Sr. Divisional Personnel Officer
SC.Rly, MG, Hyderabad Division
Sec'bad.
3. The Sr.Divl. Mech. Engineer (C&W)
Hyderabad Division, Sec'bad.

.. Respondent

Counsel for the Applicant : Mr. S. Lakshma Reddy

Counsel for the respondent : Mr. V. Rajeswara Rao, Addl. CGSC.

CORAM

THE HON'BLE SRI R. RANGARAJAN : MEMBER (ADMN)

THE HON'BLE SRI B.S. JAI PARAMESWAR : MEMBER (JUDL)

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN)

Heard Mr. S. Lakshma Reddy, learned counsel for the applicant and Mr. V. Rajeswara Rao, learned counsel for the respondents.

2. The applicant was initially appointed as Khalasi in C&W Department on 10-4-80. He was promoted as Hand Crane Operator (HCO) in the scale of pay of Rs. 210-290/- on 13-9-85. Subsequently that post was upgraded to the grade of skilled grade w.e.f. 1-1-84 and the scale of pay of Rs. 950-1500/- was given on the basis of the 4th pay commission's recommendations. The grievance of the applicant is that he is an official of the C&W Department and he is in the skilled grade as Hand Crane Operator. Hence, he submits that his name should be shown in the seniority list of C&W Department and he should further be promoted to the higher grade namely Skilled Gr.II.

3. The Applicant has filled this OA praying for the following reliefs:-

- i) To show him in the seniority list of carriage fitter in the scale of pay of Rs. 950-1500 w.e.f. 13-9-85.
- ii) To promote him as Skilled Gr.II on that basis.

cont...

4. To day, the learned counsel for the respondent produced a letter No. YP, 535/C&W/Mech.Cadre/ dated 8-5-97 addressed to him by R-2. It is stated in that reply that the Hand Crane Operator is a cadre post and it is being filled on voluntary basis from eligible employees of the C&W Cadre. It is also seen from that letter that they are promoted as Carriage Fitter from the post of Hand Crane Operator. As the Hand Crane Operator post itself is classified as Skilled Fitter in the C&W Department the name of the applicant has been inserted in the seniority list of Carriage Skilled Fitter w.e.f. 16.9.85. The above is also in accordance with the provisional seniority list bearing No. YP/621/C&W/Mech/97 dt. 25-2-97. The Applicant also prays for his seniority in the cadre of Carriage Fitter only w.e.f. 13-9-85 and he has been given that post w.e.f. 16-9-95. Hence, the grievance of the applicant has been substantially redressed. It is also seen from the letter dated 25-2-97 referred to above that the applicant stands at Sl.No. 3 in the seniority list of Skilled Fitter Gr.III and his case will be considered for promotion to the post of Carriage Fitter Gr.II as and when his turn comes on the basis of the vacancies.

5. In view of the above submission, we find that the prayer of the applicant in this OA has been fully complied with. Hence, no further order is necessary in this OA.

6. In the result, the OA is dismissed as infructuous. No costs.

(Seniority list No. YP/621/C&W/Mech/97 dt. 25-2-97 and the letter No. YP/535/C&W/Mech.Cadre/ dt. 8-5-97 are taken on record.)

CERTIFIED TO BE TRUE COPY

Sd/-

COURT OFFICER

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH?HYD.

IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL : HYDERABAD BENCH : AT
HYDERABAD

CA No. 1997

in

OA No. 765 of 1994

765

Between:

M.A. Aziz ...Applicant

A N D

DRM (MG) SCR
and others. ...Respondents

CONTEMPT PETITION



Mr. S. Lakshma Reddy, Advocate

COUNSEL FOR APPLICANT

21/12/97
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